

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 11.07.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	<b>IA (CA)/119/2023 in Company Petition/20/2023</b>
NAME OF THE COMPANY	<b>M/S. Hotel Parklane Pvt Ltd and others</b>
NAME OF THE PETITIONER(S)	<b>Mrs. Kanchana Gattu &amp; others</b>
NAME OF THE RESPONDENT(S)	<b>M/S. Hotel Parklane Pvt Ltd and others</b>
UNDER SECTION	<b>241</b>

**ORDER**

**IA (CA)/119/2023**

**Present:** Ld. PCS Mr. Ravi Raghavan Kotla for the Applicant.

Ld. Counsel Mr. Y. Suryanarayana for the Respondent Nos.2 and 4.

Ld. Counsel Mrs. Priyanka for Respondent No.5.

None appeared for the Respondent Nos.3 and 6.

Ld. Counsel for the Respondents stated that he has no objection for allowing the amended application, subject to the condition for every interim relief he should file separate application. Accordingly, this application is allowed.

Applicant is directed to file amended petition within 2 weeks and thereafter counter if any, within 3 weeks by the Respondent. **Matter is adjourned to 26.09.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**